IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

M.A.No.112/92

in

0.A.No.335/89

Date of the Order: 30.1.92

BETWEEN:

M.Sudhakara Rao

. Applicant.

AND

- Head Record Officer, RMS'Y' Division, Vijayawada - 520 001.
- Senior Superintendent, RMS 'Y' Division, Vijayawada - 520 001.
- Postmaster General,
 Vijayawada 520 002.
- 4. The Director General, Posts (representing Union of India), Dak-Tar Bhavan, New Delhi - 110 001. Respondents.

Counsel for the applicant .. Mr.C.Suryanarayana.

Counsel for the Respondents .. Mr.NR.Devraj, Acut Case

CORAM:

Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)

(Judgement of the Division Bench delivered by the Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)

In the Judgement dated 11.12.91 certain directions were given to the respondents. No time limit had been indicated in the Judgement. Mr.C.Suryanarayana moves the Bench through this MA seeking a direction that therrespondents implement the order within a fortnight from today. Mr.N.Bhaskara Rao made a plea on behalf of Mr.NR.Devraj seeking 3 months time

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from now to implement the Judgement. Under these circumstances after hearing both sides the Bench directed the respondents to implement the order dated 11.12.91 on or before 30.4.92. The MA is disposed of accordingly with no order as to costs.

Ribalisahamus.

(R.BALASUBRAMANIAN)
Member (Admn.)

(T.CHANDRASEKHARA REDDY)
Member (Judl.)

Dy. Registr

Dated: 30th January, 1992.

(Dictated in the Open Court)

Copy to:-

- 1. Head Record, Officer, RMS(XY) Division, Vijayawada-01.
- 2. Senior Superintendent, RMS 'Y' Division, Vijayawada-520 001.
- 3. Postmaster General, Vijayawada-520 002.
- The Director General, Posts (representing Union of India), Dak-Tar Bhavan, New Delhi- 110 001.
- 5. One copy to Shri. C.Suryanaryana advocate, CAT, Hyd.
- 6. One copy to Shri. N. R.Devraj, Addl. CGSC, CAT, Hyd.
- 7. One spare copy.

Rsm/-

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LOS CARON (MAN